

13.00 hrs.

[Translation]

SHRI RAMPAL SINGH (Domariaganj) : The districte Sidharthnagar of my constituency is facing an acute crisis of drinking water. This area is adjacent to Nepal border. The wells have dried in this area and the construction work of Sarayu canal, which has been going on for 15 years, is without water even though the land has been acquired. There is drinking water problem both for humans and animals as well I, therefore, demand of the Central Government to expedite the completion work of Sarayu canal to enable the local people to have drinking water.

[English]

MR. DEPUTY SPEAKER . Now papers to be laid on the Table.

PAPER LAID ON THE TABLE

13.01 hrs.

Review on the working of and Annual Report of British India Corporation Ltd., Kanpur for 1993-94 and Audited Accounts and comments of the comptroller and Auditor General thereon etc.

[Translation]

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : Sir, on behalf of Shri G. Venkat Swamy, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 1993-94.

(ii) Annual Report of the British India Corporation Limited Kanpur, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor general thereon.

(b) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited Calcutta, for the year 1992-93

[Placed in Library See No LT 7489/95]

(ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1992-93, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

(3) (i) A copy of the Annual Report (Hindi and English versions) of the cotton Textiles Export promotion Council, Bomaby, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council. Bombay, for the year 1993-94.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No LT 7491/95]

[English]

Consolidation Annual Accounts of the Employees Provident Fund organisation, New Delhi for 1993-94

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) Sir, on behalf of Shri P.A Sangma. I beg to lay on the Table :

A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the Year 1993-94 of section 5A of the Employees' Provident Fund and Miscellaneous Provisions Act. 1'952.

[Placed in Library. See No. LT 7492/95]

Annual Report, Annual Accounts and Review on the working of Marine Products Export Development Authority, Kochi for 1993-94 and statement for delay in laying these papers.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : I beg to lay on the Table

(1) (i) A copy of the annual Report (Hindi and English versions) of the Marine Products Export Development Authority. Kochi, for the year 1993-94.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Exports Development Authority, Kochi, for the year 1993-94, together with Audit Report thereon

(iii) A copy of the Review (Hindi and English versions) by the Government of the Marine Products Export Development (Authority, Kochi, for the year 1993-94.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7493/95]

Notifications Under Customs Act, 1962 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):
I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs act, 1962 :

- (i) G.S.R. 11 (E) published in Gazette of India dated the 4th January, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 208-81-Cus. dated the 22nd September, 1981.
- (ii) G.S.R. 30 (E) Published in Gazette of India dated the 16th January, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 73/94-Cus. dated the 1st March 1994.
- (iii) G.S.R.85 (E) published in Gazette of India dated the 22nd February, 1995 together with an explanatory memorandum making certain amendments in certain notifications mentioned therein.
- (iv) G.S.R. 110 (E) published in Gazette of India dated the 6th March, 1995 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India from the Union of Myanmar from so much of that portion of the duty of customs leviable thereon as is in excess of 5 per cent *ad valorem* subject to certain conditions.
- (v) G.S.R. 318 (E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum making certain amendments in certain notifications mentioned therein.
- (vi) The Imported Goods (Conditions of Transshipment) Amendment regulations, 1994 published in Notification No. G.S.R. 884 (E) in Gazette of India dated the 28th December, 1994, together with an explanatory memorandum.
- (vii) S.O. 203 (E) published in Gazette of India dated the 16th March, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *Vice-versa* for purposes of assessment of imports.
- (viii) S.O. 204 (E) published in Gazette of India dated the 16th March, 1995 together with an explanatory memorandum regarding

revised rates of exchange for conversion of certain foreign currencies into Indian currency of *vice versa* for purposes of assessment of Imports.

- (ix) S.O. 277 (E) published in Gazette of India dated the 29th March, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa* for purposes of assessment of Imports.
- (x) S.O. 278 (E) published in Gazette of India dated the 29th March, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *Vice-versa* for purposes of assessment of exports.

[Placed in Library. See No. LT 7494/95]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1994:

- (i) G.S.R. (E) published in Gazette of India dated the 4th January, 1995 together with an explanatory memorandum seeking to except from excise duty to specified goods procured by 100 per cent Export Oriented Undertakings. Units in Electronics Hardware Technology Park or Software Technology Parks scheme from units in Domestic Tariff Area subject to certain conditions.
- (ii) G.S.R. 9 (E) published in Gazette of India dated the 4th January, 1995 together with an explanatory memorandum seeking to prescribe rate of duty applicable to DTA sales and extent to which DTA sale is permissible for units in 100 per cent EOUs, EPZ, Electronic Hardware Technology Park Units or software Technology Parks units.
- (iii) G.S.R. 10 (e) published in Gazette of India dated the 4th January, 1995 together with an explanatory memorandum rescinding four notifications mentioned therein.
- (iv) G.S.R. 86 (E) published in Gazette of India dated the 22nd February, 1995 together with an explanatory memorandum making certain amendments in the Notification N. 212/87-CE dated the 11th September, 1987.
- (v) G.S.R. 87 (E) published in Gazette of India dated the 23rd February, 1995 together with an explanatory memorandum seeking to fully exempt

specified goods from basic and additional duties of excise leviable under additional duties of excise procured by an aquaculture farm registered as a 100 percent EOU from the units in Domestic Tariff area, subject to certain conditions

- (vi) The Central Excise (Fifth Amendment) Rules, 1995 published as notification No G S R 280(e) in Gazette of India dated the 20th March, 1995 together with an explanatory memorandum
- (vii) G S R 35 (E) published in Gazette of India dated the 20th April 1995 together with an explanatory memorandum making certain amendments in the Notification No 32/94 CE dated the 4th July 1994
- (viii) The Central Excise (Sixth Amendment) Rules, 1995 published in Notification No G S R 335 (E) in Gazette of India dated the 20th April 1995 together with an explanatory memorandum

[Placed in Library See No LT 7495/95]

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act 1961

- (i) S O 444 published in Gazette of India dated the 18th February 1995 regarding exemption to The Child Relief and You (CRY) Bombay under section 10(23C) of the Income-tax act 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (ii) S O 445 published in Gazette of India dated the 18th February 1995 regarding exemption to The National Institute of Public Finance and Policy, New Delhi under section 10(23C) of the Income-tax Act 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (iii) S O 446 published in Gazette of India dated the 18th February 1995 regarding exemption to The Indian Silk Export Promotion Council Bombay under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (iv) S O 447 published in Gazette of India dated the 18th February 1995 regarding exemption to 'The Tribune Trust, Chandigarh' under section 10(23C) of the

Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions

- (v) S O 448 published in Gazette of India dated the 18th February 1995 regarding exemption to 'The Hamdard Dawakhana (Wakf), Delhi, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions
- (vi) S O 449 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Hamdard Dawakhana (Wakf) Delhi under section 10(23c) of the Income-tax act, 1961 for the period covered by the assessment year 1993-94 to 1994-95 subject to certain conditions
- (vii) S O 450 published in Gazette of India dated the 18th February 1995 regarding exemption to 'The Arya Vaidyasala Kottakkal Kerala, under section 10(23C) of Income-tax Act, 1961 for the period covered by the assessment year 1990-91 to 1992-93 subject to certain conditions
- (viii) S O 451 published in Gazette of India dated the 18th February 1995 regarding exemption to 'The Arya Vaidyasala Kottakkal, Kerala' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions
- (ix) S O 452 published in Gazette of India dated the 18th February 1995 regarding exemption to 'The Centre for Research in Rural & Industrial Development Chandigarh under section 10(23C) of the Income-tax, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions
- (x) S O 453 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Delhi Society for the Welfare of Mentally Retarded Children New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions
- (xi) S O 454 published in Gazette of India dated the 18th February, 1995 regarding exemption of 'The Nai Talim Samithi Savagram, Wardha (Maharashtra)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 194-95 and 1995-96 subject to certain conditions

- (xii) S.O.455 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Indian National Trust for Art and Cultural Heritage, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xiii) S.O. 456 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Jnana Prabodhini Sansodhan Sanstha, Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions.
- (xiv) S.O. 457 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Mysore Resettlement and Development Agency, Bangalore' under section 10(23C) of the Income-tax Act, 1961 subject to certain conditions.
- (xv) S.O. 458 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Oil Coordination Committee, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.
- (xvi) S.O. 459 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Maratha Mandir, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1990-91 to 1992-93 subject to certain conditions.
- (xvii) S.O. 460 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Amalgamated Tamil Nadu Shares of Post-War Services Reconstruction Fund and Special Fund for Reconstruction and Rehabilitation of Ex-serviceman Fund, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.
- (xviii) S.O. 461 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Tata Agricultural and Rural Training Centre for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.
- (xix) S.O. 462 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Haryana State Council for Child Welfare, Chandigarh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-1992 to 1993-94 subject to certain conditions.
- (xx) S.O. 463 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Vivekananda Nidhi, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.

[Placed in Library. See No. 7496/95]

Annual Report of Institute of Hotel Management Catering and Nutrition, New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPARTMENT OF TOURISM) (SHRIMATI SUKHBUNS KAUR) : I beg to lay on the Table :

- (1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1993-94, alongwith Audited Accounts.

[Placed in Library. See No. Lt 7497/95]

- (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the Year 1993-94, alongwith Audited Accounts.

[Placed in Library. See No. Lt 7498/95]

- (iii) A copy of the Annual Report (Hindi and English version) of the Institute of Hotel Management, catering Technology and Applied Nutrition, Madras, for the Year 1993-94, alongwith Audited Accounts.

[Placed in Library. See No. LT 7499/95]

- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1993-94, alongwith Audited Accounts.

[Placed in Library. See No. LT 7500/95]

- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta for the year 1993-94 alongwith Audited Accounts.

[Placed in Library. See No Lt 7501/95]

- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. LT 7502/95]
- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. LT 7503/95]
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the Year 1993-94, alongwith Audited Accounts
[Placed in Library. See No. LT 7504/95]
- (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1993-94, alongwith Audited Account/
[Placed in Library. See No. LT 7505/95]
- (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. LT 7506/95]
- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Jaipur, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. LT 7507/95]
- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1993-94 alongwith Audited Accounts.
[Placed in Library. See No. Lt 7508/95]
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, and Catering Technology, Gwalior, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. LT 7509/95]
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, and Catering Technology, Thiruvananthapuram, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. LT 7510/95]
- (xv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. LT 7511/95]
- (xvi) A copy of the Annual report (Hindi and English versions) of the Food Craft Institute, Udaipur, for the year 1993-94, alongwith audited Accounts.
[Placed in Library. See No. LT 7512/95]
- (xvii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Faridabad, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. LT 7513/95]
- (xviii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Darjeeling, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library See No. LT 7514/95]
- (xix) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Gangtok, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library See No. LT 7515/95]
- (xx) A copy of the Annual Report (Hindi and English versions) of the Pondicherry Institute of Hospitality Crafts, Pondicherry, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. 7516/95]
- (xxi) A copy of the annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1993-94, alongwith Audited Accounts.
[Placed in Library. See No. LT 7517/95]
- (b) A copy of the Review (Hindi and English versions) by the Government of the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at New Delhi, Bombay, Madras, Goa, Calcutta, Bangalore, Lucknow, Hyderabad, Ahmedabad, Bhubaneswar, Jaipur, Bhopal, Gwalior, Thiruvananthapuram, Chandigarh and Food Craft Institutes at Udaipur, Faridabad, Darjeeling, Gangtok and Pondicherry and National Council of Hotel Management and Catering Technology, New Delhi, for the year 1993-94.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7518/95]

13.02 hrs.

**STANDING COMMITTEE ON
LABOUR AND WELFARE**

**Ninth, Tenth, Eleventh and Twelfth
Reports and Minutes**

[English]

SHRIMATI CHANDRA PRABHA URS (Mysore) : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Labour and Welfare and the Minutes of the Sittings of the Committee relating thereto :

- (1) Ninth Report on Action Taken by the Government on the recommendation contained in the Fifth Report of the Standing Committee on 'Demands for Grants (1994-95)' of the Ministry of Welfare.
- (2) Tenth Report on Action Taken by the Government on the recommendations contained in the Fourth Report of the Standing Committee on 'Demands for Grants (1994-95)' of the Ministry of Labour.
- (3) Eleventh Report on demands for Grants (1995-96) of the Ministry of Labour.
- (4) Twelfth Report on Demands for Grants (1995-96) of the Ministry of Welfare.

13.03 hrs.

MATTERS UNDER RULE 377

- (i) **Need to release water to Madhya Pradesh under Lower Jonk Project.**

[Translation]

SHRI PAWAN DIWAN (Mahaasamund) : Mr. Speaker, Sir, the Lower Jonk Project had been set up with the World Bank aid to provide irrigation facility to Madhya Pradesh and Orissa. As per agreement Madhya Pradesh and Orissa were to get irrigation facility. Orissa has started getting its share of water but Madhya Pradesh is yet to receive it which is causing an adverse impact on the backward areas of for want of irrigation facilities.

I, therefore, urge upon the Central Government to immediately provide irrigation facility to Madhya Pradesh under the said irrigation project.

- (ii) **Need to set up agriculture based industry/ heavy industry in Balaghat area in Madhya Pradesh.**

SHRI VISHWESHWAR BHAGAT (Balaghat) : Mr. Speaker, Sir, my constituency, Balaghat, which is an adivasi-dominated area, is very backward from industry point of view. Proper attention has not been given to the industrialisation of this area making people to migrate to other states in search of employment. There is not a single heavy industry in this area.

I, therefore, urge upon the Central Government to immediately set up agro-based industries and one heavy industry in the interest of the people for the development of this backward area.

- (iii) **Need to Open More Post Offices in Bulandshahr District in Uttar Pradesh**

SHRI CHATRAPAL SINGH (Bulandshahr) : Sir, there are only a few post offices in my Parliamentary constituency Bulandshahr district. There is no post office even in the villages having a population of 400, as a result of which timely delivery of 'dak' is adversely affected. Letters do not reach the addresses even after 15-20 days, as a result of which many unemployed youth are deprived of jobs. The criterion of the Government for opening post offices is that there should be a post office after every 3 kms. distance. However, this criterion has not been followed in my Parliamentary constituency. In this connection I would like to point out one thing more that the persons entrusted with running post offices in villages often tamper with the saving accounts and therefore, the choice of people has shifted from post offices to Banks. The irregularities being committed in post offices should be examined.

Therefore, the Central Government is requested to open at least 100 new post offices in my Constituency without delay in order to provide relief to the people.

- (iv) **Need to Declare Sasaram-Chausa-Azamgarh Road as National Highway**

SHRI RAM PRASAD SINGH (Bikramganj) : Mr. Deputy Speaker Sir, I would like to draw the attention of this House to this very important issue under Rule 377.

There is a very important road in Bihar State which links Sasaram, the district headquarters of Rohtas district Ballia and Azamgarh via Konar, Kargaha, Kochal, Chausa, Buxar. This road links four districts and three historical towns viz. Sasaram, Buxar and Wachia. All heavy vehicles like buses and trucks coming from Calcutta pass through this road on their way to Uttar Pradesh. This road has its own importance from commercial and industrial point of view. The condition of this single lane road is very pitiable. Very often trucks, buses and light four wheelers vehicles meet with serious accidents on this crowded road. The number of casualties on this road is very large.